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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

DA No. 991/1995

New Delhi this the 21th day of April, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Shri K.P. Tiwari,
s/o late Sh. Jang Bahadur Tiwari,
R/o 977, Sector-V, Pushp Vihar,
New Delhi.

2. Shri Radhey Sham,
s/o Sh. K.P. Tiwari,
R/O 977, Sector-7, Pushp Vihar,
New Delhi.

(None for the applicants)

.... Applicants

Vs.

1. Union of India, through the Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.

2. The Directorate of Estates,
Nirman Bhawan, New Delhi.

3. Mr. P. M. Mishra,
the Estate Officer,
Directorate of Estates,
Nirman Bhawan, N/Delhi.

(None for the respondents)

.... Respondents.

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

None for the parties, even on the second call.

It is seen that none had appeared for the applicants, even on the last dates of hearing i.e. 4.8.95, 15.9.95 and 10.10.95. The applicants have also failed to file rejoinder in spite of several opportunities having been granted to them.

2. In the above circumstances, it ~~is~~ ^{is} presumed that the applicants are not interested in pursuing this case ^{accordingly} and the application is dismissed for default and non-prosecution.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

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